

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1156 OF 2018 IN
DFR NO. 2162 OF 2018

Dated : 10th December, 2018

Present: Hon' ble Mr. Justice N.K. Patil, Judicial Member
Hon' ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Power Grid Corporation of India Limited **Appellant(s)**
Versus
Central Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Ms. Swapna Seshadri
Ms. Parichita Chowdhury

Counsel for the Respondent(s) :

ORDER

IA No. 1156 of 2018 – delay in filing

Heard the learned counsel appearing for the Appellant. Respondent Nos. 1 to 9, though served, are unrepresented.

The instant application is filed by the Appellant for condonation of delay of 777 days in filing the Appeal. The learned counsel appearing for the Appellant, Ms. Swapna Seshadri at the outset submitted that the delay has been explained satisfactorily and sufficient cause has been shown in paras 3 to 10 of the Application. In addition to that, an Additional Affidavit has also been filed for further explaining the delay in filing wherein detailed dates and events have been given in paras 6 to 10. The same may kindly be accepted and delay may kindly be condoned.

After careful perusal of the application and consideration of the reasoning assigned in paras 3 to 10, the same is accepted. It emerged from the explanation sought that it is bonafide in nature and not intentional.

Taking all these factors into consideration, the delay in filing the appeal is condoned and the IA is allowed.

The Registry is directed to number the Appeal and post the matter for admission on 13.12.2018.

(Ravindra Kumar Verma)
Technical Member
mk/bn

(Justice N.K. Patil)
Judicial Member